

**In the National Company Law Tribunal
Single Bench, Chennai**

CP/152/CAA/2017

CP/153/CAA/2017

In the matter of Scheme of Amalgamation of

A Plus Education Solutions Private Limited

With

IndiaCan Education Private Limited

Order delivered on: 18.09.2017

For the Petitioners: Shri Pawan Jhabakh & Abhishek Raman, Advocates

Per: K. Anantha Padmanabha Swamy, Member (J)

ORDER

1. Under Consideration are two Company Petition nos. CP/152&153/CAA/2017 filed under section 230 of the Companies Act, 2013 r/w the Companies (Compromises, Arrangements and Amalgamations) Rules 2016. The instant petitions pertain to the proposed Scheme of amalgamation by virtue of which A Plus Education Solutions Private Limited (hereinafter referred as ‘**Transferor Company**’) is proposed to be amalgamated with IndiaCan Education Private Limited (hereinafter referred as ‘**Transferee Company**’).
2. Shri Pawan Jhabakh, the learned Counsel appearing for the Petitioner Company submitted that the petitioner companies have complied with all the directions passed by this bench in CA/74&75/CAA/2017 and prayed for giving directions to make paper publication in newspapers and for fixing the final date of hearing.

3. After hearing the submissions of the learned counsel for the Petitioner Company and on perusal records, this bench directs the petitioner companies for making paper publication.
4. The Publication of notice shall be made in the newspapers one in English, "Business Standard" (Chennai Edition) and another in Vernacular, "Malai Murasu" (Tamilnadu Edition), not less than 30 days before the date fixed for final hearing of the company petitions. The Petitioner Companies are directed to display the notice on the notice board at its registered office & also on its official website and Registry is also directed to display the notice on the notice board of this Tribunal.
5. There is no requirement of sending notices to the statutory authorities at this stage as the same had been ordered at CA stage in Company Application Nos. CA/74&75/CAA/2017. Objections, if any, can be made within 30 days of the date of this order and in case, no representation is received within the stipulated period of 30 days by this Bench, it shall be presumed that there is no objections to make to the proposed Scheme of Amalgamation.
6. The Registry is directed to list the matter on 20.10.2017.



K. Anantha Padmanabha Swamy, Member (J)

RLS